

RC no. 219 2018 E0013 DATED 27.09.2018
u/s 420,467,468,471 IPC
PS CBI/EO-I/NEW DELHI.

18.05.2020

Present:- Sh. Om Prakash, Ld. PP for the CBI along with IO/SI Amarjeet Saroj.
Sh.Madhukar Pandey Ld. Counsel for the applicant.

Due to spreading of Corona Virus and special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of this urgent anticipatory bail matter has been conducted through video conferencing using Cisco Webex app after taking consent of both the parties in terms of directions issued by Ld. District & Sessions Judge, RADC, New Delhi.

This is an urgent anticipatory bail application. The Ld. PP accepts notice and seeks time to file the reply as the copy of the bail application was received by him only at 8.45 PM yesterday night. He also submits that I.O. has been recently appointed in this case in the last week and without his reply he cannot argue this application. Considering the submission of the Ld. PP time granted. Let the e-copy of reply of this application be filed at 11.00 AM on 20.05.2020 and copy of the same be mailed to the Ld. Counsel of the applicant who shall share email details to the Ld. PP. List this application for argument on 20.05.2020.

The Incharge, Computer Branch is directed to upload the order on the website and provide the copy of the same to all concerned.



(AMIT KUMAR)
LD. SPECIAL JUDGE, PC ACT,
CBI-04, RADC, NEW DELHI.